

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2024 along with IA No. 43/2024

- Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent, SLDC in computing the Deviation and Settlement Mechanism charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 and Respondent's failure to rectify the same.
- Petitioner : Tadas Wind Energy Private Limited (TWEPL)
- Respondents : Karnataka Power Transmission Corporation Limited and Ors.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Pratiksha Nagayach, Advocate, TWEPL
Shri VM Kannan, Advocate, KPTCL
Shri Shabaaz Hussain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Ms. Harimohana N, Advocate, KPTCL
Ms. Devika Ganesh, Advocate, KPTCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment on the ground of non-availability of the arguing counsel. Learned counsel further submitted that the Petitioner has also moved IA No. 43/2024 seeking certain interim relief(s). However, presently, in terms of the order of the Hon'ble High Court of Karnataka dated 9.8.2024 in WP No. 13930 of 2024, an interim protection operates in the favour of the Petitioner till the disposal of the application by this Commission.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.
3. The Petition along with IA will be listed for hearing on **admission** on **7.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)